

takes possession of the land after the soil erosion caused by Sharda river.

I would like to request the hon. Minister to allot land to the displaced Bengalis in Pilibhit district for building houses and for earning livelihood. Village and affected by soil erosion caused by river Sharda has been taken into possession by the Forest Department as "non Z(A)" land. This land is lying vacant. I urge upon the Government to allot this land to the displaced Bengalis, for constructing houses and farming.

(III) Need to change the management of BIC and NTC mills in Kanpur

SHRI JAGAT VIR SINGH DRONA (Kanpur): Mr. Deputy Speaker, Sir, the textile mills located in the industrial city Kanpur which was earlier called Manchester of India, are in a very miserable condition. A number of mills have been closed and some more are on the verge of closure. Due to continuous deterioration in the industrial atmosphere of the city, the industrial frame work has completely been destroyed. It is a matter of deep concern. The mills functioning under the control of British India Corporation and National Textile Corporation have almost reached to the state of depression due to mismanagement. Notice of retrenchment and meetings of employees are being served daily. As a result of it, thousands of workers and their families are on the verge of starvation. Heavy cut in grants to these units in Central Budget has made the problem more serious and the announcement made by the Finance Minister recently regarding closure of undertakings running in loss, has also worried the employees.

Therefore, I urge upon the Government to appoint experienced, meritorious and dedicated persons in the management of these units and provide economic assistance also to these sick units to make them viable

and employment oriented in order to discharge social, moral and administrative responsibility towards the people of India honestly. In addition, the Government may categorically declare that these units will not be closed down so as to instill confidence among the workers and to put a check on the imminent unprecedented labour unrest.

(iv) Need to permit Government of Kerala to introduce its interest subsidy scheme for loans taken by farmers from primary cooperative banks and Societies

[English]

SHRI THAYIL JOHN ANJALOSE (Alleppey): The Kerala Government had introduced the interest subsidy scheme for the loans taken by the farmers from primary cooperative banks and societies, which was very helpful to the poor agriculturists. The scheme was started in 1979-80 and continued upto 1989-90, but due to the compulsion of NABARD at a later stage, this scheme was stopped. The scheme was an incentive for the repayment of the loans and after the introduction of the scheme, Kerala's repayment rate of the loans became the highest in the country. The State has 15 million membership in the cooperative sector and the reintroduction of the interest subsidy scheme has a vital role in the State's agrarian economy.

I urge upon the Government to give permission to the State Government for reintroducing the interest subsidy scheme.

(v) Need to take action against persons involved alleged irregularities committed by Tapovan Housing Finance Company

SHRI SOBHANDREESWARA RAO VADDE (Vijayawada): Tapovan Housing

[Sh. Sobhandreeswara Rao Vadde]

Finance Company which has collected crores of rupees from persons who applied for housing finance has failed to honour its commitments with the customers. Its office at Vijayawada is closed. The persons who applied for housing finance have deposited nearly 20 per cent of the loan amount with Tapovan, are now experiencing untold agony as their hard-earned savings are lost. The Government must immediately freeze the accounts of Tapovan at all the place where it has branches as well as at Delhi, where its registered office is located. The Government must also take suitable action against persons concerned in the Management for cheating the public and to ensure refund of deposits.

- (vi) **Need for comprehensive central survey of barren areas of Kanpur Dehat, Fatehpur and that of adjoining river Yamuna and also to provide facilities for innovative farming there**

[Translation]

SHRI KESRI LAL (Ghatampur): Mr. Deputy Speaker, Sir, I would like to say that even now our country is predominantly agrarian and most of the population is engaged in agriculture for earning livelihood directly or indirectly. Till date an agricultural policy could not be formulated to fulfil the needs of agriculture in the country and to make it advanced. Even at present, the most of agriculture is dependent on nature for irrigation. Agricultural land of Kanpur Dehat, Fatehpur and of adjoining areas of river Yamuna in Uttar Pradesh is also in the same condition. Agricultural facilities are not available in whole of this area and despite hard labour, the farmers find it difficult to earn their livelihood. The farmers, despite all their efforts, live in an atmosphere of constant uncertainty. Therefore, the economic

condition of farmers always remains precarious. The small and marginal farmers are mostly the victims of this situation.

Therefore, I request the Government that a large scale survey should be conducted in Kanpur Dehat, Fatehpur and of adjoining ravine areas of river Yamuna, for providing adequate facilities in the region. To make the agriculture viable the necessary information may be made available to the farmers so that they may get its benefit and their standard of living may improve.

12.42 hrs

STATUTORY RESOLUTION RE:
APPROVAL OF PROCLAMATION IN
RELATION TO STATE OF MEGHALAYA
AND
MOTION RE: REVOCATION OF
PROCLAMATION IN RELATION TO STATE
OF MEGHALAYA

[English]

MR. DEPUTY SPEAKER: We will now take up the Statutory Resolution. Time allotted for this is two hours. Item Nos. 7 and 8 are to be taken together.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): Sir, I beg to move:

"That this House approves the Proclamation issued by the President on 11th October, 1991 under Article 356 of the Constitution in relation to the State of Meghalaya."

Copies of the Proclamation and Reports of the Governor of Meghalaya have been laid on the Table of the House.

The Governor of Meghalaya in his